

(b) the gap between the estimated loss of duty and actual loss of duty for the concessions granted during the calendar year 1991?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). Central excise duty exemptions are granted for achieving different objectives like minimising tax burden on goods of mass consumption, promotion of exports, fiscal relief to deserving sectors of the economy such as agriculture, small scale sector, public health etc. Government does not have data on the gap between estimated and actual loss due to concessions granted.

Vocational Training Institutes

4266. SHRI SUBASH CHANDRA NAYAK: Will the Minister of LABOUR be pleased to state:

(a) whether there is any proposal to set up some vocational training institutes for the handicapped persons in the Central Sector;

(b) if so, the number of such training institutes proposed to be set up in the Eight Plan; and

(c) the criteria fixed for the opening of such institutes in the country?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (c). While there is no proposal to set up a Vocational Training Institute for the Handicapped in the Central Sector, the Directorate of Employment under the Ministry of Labour is implementing a scheme for setting up Vocational Rehabilitation Centres for Handicapped in the country. At present 17 Vocational Rehabilitation Centres for the Handicapped have been set up in various States in the country. Seven of these Vocational Rehabilitation Centres for the Handicapped have been provided with

Skill Training Workshops which are imparting informal job-oriented training to persons suffering from various disabilities. It is proposed to set up such Vocational Rehabilitation Centres for Handicapped in all the States in a phased manner.

Inland Waterways Authority of India

4267. SHRI PRAKASH V. PATIL:
PROF. ASHOK ANAND RAO
DESHMUKH:
SHRI M. RAMANNA RAI:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the total capital investment of the Inland Waterways Authority of India;

(b) whether the Government propose to expand the operation of the Authority;

(c) if so, the details thereof; and

(d) the steps taken by the Government to streamline the working of this organisation?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) A total amount of Rs. 38.52 crores has been released to the Inland Waterways Authority of India (IWAI) as grant towards plan schemes since its inception in October, 1986.

(b) and (c). A Provision of Rs. 1.50 crores has been made in BE 92-93 for development of Kollam-Kottapuram stretch of West Coast canal and Champakara and Udyogmandal canals in Kerala which have been declared as National Waterways w.e.f. 1.2.1993.

(d) The Govt. is closely monitoring the working of the IWAI through its nominees on the Authority. With a view to streamline the

functioning of this Authority, the Govt. have among others, decided to abolish the post of Vice Chairman and downgrade the post of member (Finance).

Development of Tasar Silk

4268. SHRI K. PRADHANI:
SHRI K.P. SINGH DEO:
SHRI SUBASH CHANDRA
NAYAK:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have made any specific scheme/comprehensive plan for the development of sericulture, mulberry and upliftment of tasar silk worm in the tribal sub-plan areas in the country particularly in Orissa and Madhya Pradesh;

(b) if so, the details thereof;

(c) the fund provided during each of the last three years, till-date, State-wise; and

(d) the details of achievements made so far, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (d). The Central Silk Board (CSB) has not made any special sericulture scheme or comprehensive plan for tribal sub-plan areas in the country. Sericulture is a State subject and schemes meant for SC/ST are primarily formulated and implemented by the concerned State Sericulture Departments directly under various centrally assisted programmes like ITDP, IRDP etc.. However, the schemes/programmes being implemented by CSB largely benefit the SC/ST population as sericulture is being practised by a large number of SCs/STs. The National Sericulture Project (NSP) being implemented by CSB for development of

mulberry in 17 States also covers some tribal areas particularly in Orissa and Madhya Pradesh. Besides, an Inter State Tasar Project (ISTP) primarily benefitting the tribals, had been implemented earlier in 8 States, including Orissa and Madhya Pradesh. The second follow-up phase of this project is under implementation in Orissa and Maharashtra currently.

ESI Hospitals

4269. SHRI G. DEVARAYA NAIK:
SHRI KODAKANI GOWDANA
SHIVAPPA:

Will the Minister of LABOUR be pleased to state:

(a) the number of ESI Hospitals set up during the 7th Plan period, State-wise; and

(b) the contribution from the Union Government/Employees State Insurance Corporation for setting up those hospitals and also the contribution made by State Governments, State-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b). The ESI Corporation does not prepare any five-year plan for construction of ESI Hospitals. The ESI Hospitals are constructed on "need basis" in accordance with the norms prescribed by the ESI Corporation. The entire cost of construction is met exclusively by the ESI Corporation. Neither the Central Government nor the State Governments make any contribution towards setting up of ESI Hospitals. During 1985-90, the Corporation earmarked Rs. 8102.34 lakh for construction of ESI Hospitals, Dispensaries. A statement showing the number of ESI Hospitals, State-wise, commissioned during this period is annexed.